

BY E-MAIL

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-128/1989/6297/A

From :- Shri S. Choudhury,  
Deputy Registrar (Admn.-I),  
Gauhati High Court,  
Guwahati.

To, Shri Anup Narayan Ghosh,  
Presiding Officer,  
Motor Accidents Claims Tribunal,  
Dhubri.

Dated Guwahati, the 3<sup>rd</sup> November, 2018.

Sub:- **Casual Leave, Restricted holiday with headquarter leave permission.**

Ref:- Your letter No. MACT/ESSTT/DHU/02/2018/897 dtd. 22.10.2018.

Sir,

With reference to the above, I am directed to inform you that, your prayer for Casual Leave on 08.11.2018 and Restricted holiday on 09.11.2018, along with Station Leave permission, by your official vehicle at your own cost, w.e.f. the morning of 04.11.2018 till the morning of 12.11.2018, has been granted/rejected. The District and Sessions Judge, Dhubri and in his absence, the senior most Judicial Officer at the station will remain in-charge of your Court and Office in your absence.

Yours faithfully,

  
**DEPUTY REGISTRAR (ADMN.-I).**

Memo NO.HC.VII-128/89/ /A, dated

Copy to:

1.The District and Sessions Judge, Dhubri

*Sd/-*  
**DEPUTY REGISTRAR (ADMN.-I)**